

#### Notice of Attachment of Bank Account

Attachment Proceeding No. 14796 of 2025 Certificate No. 8816 of 2025

The Principal Officer / Chairman & Managing Director / CEO All the Banks in India.

1. Whereas a Recovery Certificate No. 8816 of 2025 dated July 11, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of Rs. 12,48,934.73 (Rupees Twelve Lakh Forty-Eight Thousand Nine Hundred Thirty-Four and Seventy-Three Paisa only) along with interest, all costs, charges and expenses etc. against Krishnamurthy G. (PAN: BSFPK6683P) ["Defaulter"] and the same is due from the Defaulters in respect of the said certificate. Notice of Demand dated July 11, 2025 has been issued to the Defaulter.

Description of Dues	Amount (in Rupees)
Amount directed to be refunded by WTM vide Order No. WTM/AN/SRO/SRO/30076/2023-24 dated 11.03.2024 in the matter of Unregistered Investment Advisor.	7,26,388.00
Interest from date of receipt of amount to 11.07.2025 @ 12% p.a.	5,21,546.73
Recovery cost	1,000.00
Total	12,48,934.73

- 2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/proceeds in the Bank Accounts held with your Bank and realization of amount due under the Recovery Certificate would in consequence be delayed or obstructed.
- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect to the extent of above said dues:
  - i) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and
  - ii) All other amount / proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.





### AP No. 14796 of 2025

- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s to the extent of the total dues mentioned above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned on service of this attachment Notice:
  - a) Details of all the Accounts including Lockers held by the Defaulter with your Bank;
  - b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
  - c) Confirmation of Attachment of the said account(s) and lockers; and
  - d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.
- 6. If the Defaulter is not having any type of account with your bank/not having any balance in the account of the Defaulter, the same shall be also informed on the email: pankajs@sebi.gov.in/kapilsankhla@sebi.gov.in
- 7. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the second schedule of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on 28th Day of July, 2025.

SEAL

RECOVERY OFFICER

पंकज युवराज शिंदे
PANKAJ YUVARAJ SHINDE
उप. महाप्रबंधक और वसूली अधिकारी
Dy. General Manager & Recovery Officer
भारतीय प्रतिभृति और विनिमय बोर्ड
Securities and Exchange Board of India
मंबई / Mumbai

Copy to:

#### Krishnamurthy G.

64, Amurth Nagar, Ballur, Panchayat Office Road Colony, Near Basaweshwara Temple, Ballur, Aftibele (Post), Anekal (Taluk), Bangalore - 562107

(With a direction not to receive / recover/ demand the proceeds/ money held / to be held in the aforesaid accounts)



## Notice of Attachment of Demat Account and Mutual Fund Folio(s)

#### Attachment Proceeding No. 14797 of 2025 Certificate No. 8816 of 2025

National Securities Depository Ltd. 4th floor, 'A', Wing, Trade World Kamala Mills Compound Senapati Bapat Marg Lower Parel, Mumbai – 400013 Central Depository Services (I) Ltd. P J Towers, 17th floor Dalal Street Fort, Mumbai – 400001

# The Principal Officer/Chairman & Managing Director/CEO All the Mutual Funds in India.

1. Whereas a Recovery Certificate No. 8816 of 2025 dated July 11, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a total sum of Rs. 12,48,934.73 (Rupees Twelve Lakh Forty-Eight Thousand Nine Hundred Thirty-Four and Seventy-Three Paisa only) along with interest, all costs, charges and expenses etc. against Krishnamurthy G. (PAN: BSFPK6683P) ["Defaulter"] and the same is due from the Defaulters in respect of the said certificate. Notice of Demand dated July 11, 2025 has been issued to the Defaulter.

Description of Dues	Amount
	(in Rupees)
Amount directed to be refunded by WTM vide Order No.	7,26,388.00
WTM/AN/SRO/SRO/30076/2023-24 dated 11.03.2024 in the	
matter of Unregistered Investment Advisor.	
Interest from date of receipt of amount to 11.07.2025 @ 12% p.a.	5,21,546.73
Recovery cost	1,000.00
Total	12,48,934.73

2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.



### AP No. 14797 of 2025

- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
  - i) All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you; and
  - ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
- 4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
- 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
  - a) Details of all the Accounts/folios held by the Defaulter with you;
  - b) Copy of the Account Statement/s; and
  - c) Confirmation of Attachment of the said accounts/folios.
- 6. If the Defaulter is not having any type of account/folios with you/not having any balance in the account of the Defaulter, the same shall be also informed on the email: pankajs@sebi.gov.in/kapilsankhla@sebi.gov.in
- 7. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the second schedule of the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on 28th Day of July, 2025.

SEAL

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RECOVERY OFFICER

पंकज युवराज शिंदे
PANKAJ YUVARAJ SHINDE
उप. महाप्रबंधक और वसूली अधिकारी
Dy. General Manager & Recovery Officer
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
मुंबई / Mumbai

Copy to:

#### Krishnamurthy G.

64, Amurth Nagar, Ballur, Panchayat Office Road Colony, Near Basaweshwara Temple, Ballur, Aftibele (Post), Anekal (Taluk), Bangalore - 562107

(With a direction not to receive / recover/ demand the proceeds/ money held / to be held in the aforesaid accounts)